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CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No: 1348/92

Transfer Application No: ---

DATE OF DECISION 23-8-1993

Bava Ram Solanki Petitioner

Mr. S.R. Atre Advocate for the Petitioners

Versus
Union of India & 8 Ors.

Respondent

Mr. J.G. Savant for official respondents and Mr. G.S. Bhargav Ram
for Respondent No. 8 Advocate for the Respondent(s)

CORAM:

The Hon'ble Shri Justice M.S. Deshpande, Vice-Chairman

The Hon'ble ~~Shri~~ Ms. Usha Savara, Member(A)

1. ~~Whether Reporters of local papers may be allowed to see the Judgement?~~ NO
2. To be referred to the Reporter or not ?
3. ~~Whether their Lordships wish to see the fair copy of the Judgement?~~
4. Whether it needs to be circulated to other Benches of the Tribunal ? NO


(M.S. DESHPANDE)

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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

O.A.1348/92

Bava Rama Solanki

.. Applicant

-versus-

Union of India and 8 Ors.

.. Respondents

Coram: Hon'ble Shri Justice M.S.Deshpande,
Vice-Chairman.

Hon'ble Ms.Usha Savara, Member(A)

Appearances:

1. Mr.S.R.Atre
Advocate for
Applicant.
2. Mr.J.G.Savant
Advocate for
official respondents.
3. Mr.G.S.Bhargav Ram
Advocate for respondent
No.8.

ORAL JUDGMENT:

(Per M.S.Deshpande, Vice-Chairman)

Date:23-8-1993

It is apparent that the relief which the applicant has finally sought by this application has been granted because the applicant has got the seniority as well as ~~as well as~~ promotion. The grievance of the applicant now is that respondent No.8 is occupying the post of Assistant Director of Education on purely ad-hoc basis and since the applicant's claim for seniority has been granted his claim for being considered for that post should have ^{been} entertained.

2. We do not think that it would be justified by making a direction in this case because the appointment of respondent No.8 is on ad-hoc basis and purely temporary basis. We leave it open to the applicant to make a representation to the authorities regarding his claims to the appointment of Asstt.Director of Education. If such an application is made within a fortnight the authorities

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will consider it within four months from the date of receipt of that representation.

3. With this direction the O.A. is disposed of. MP No.422/93 also stands disposed of. In view of this order MP No.623/93 filed by the respondent No.8 is disposed of as withdrawn.

Usha Savarkar
(USHA SAVARA)
Member(A)

M.S. Deshpande
(M.S. DESHPANDE)
Vice-Chairman

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